

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 13/MP/2011

Subject: Miscellaneous Petition under Regulation 24 of CERC (Conduct of Business) Regulations 1999, seeking approval for procurement of two ERS- Sub-stations for North-Eastern Region beneficiaries.

Date of Hearing 26.4.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri. V.S. Verma, Member

Petitioner: PGCIL

Respondent: Assam State Electricity Board
Power and Electricity Department, Govt. of Mizoram
Electricity Department, Govt. of Manipur
Department of Power, Govt. of Arunachal Pradesh

Parties present: Sh. B. Vamsi, PGCIL
Sh. R. K. Arora, PGCIL
Sh. U. K. Tyagi, PGCIL

RECORD OF PROCEEDINGS

The petitioner has filed this petition for approval for procurement of two ERS-Substations (one at 400 kV & one at 132 kV voltage level) for North-Eastern Region beneficiaries at an estimated cost of ₹ 135.70 crores (excluding freight & Insurance and taxes & duties). The Petitioner has further prayed that utilization of the surplus UI pool account of the Power System Development Fund (PSDF) be allowed for the above procurement.

2. After hearing the representatives of the petitioner, the Commission clarified that the Commission does not sanction expenditure from the PSDF and

the petitioner needs to approach the Managing Committee of the Fund for the same purpose as per the procedure laid down in the regulation.

3. The representatives of the petitioner submitted that the proposed ERS-Substation would be of vital importance for the transmission system in the North-Eastern Region, especially for restoration of the substation in emergency conditions in case of natural calamity etc. and prayed that the Commission may consider the present case for regulatory approval for procurement of the ERS-Substations. The Commission permitted the petitioner to file an amended petition for seeking a regulatory approval to the proposal.

Sd/-
(T. Rout)
Joint Chief (Legal)